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Title: Regarding inquiry made by National commission for SC/STs on police firing on adivasis in Waynad district of Kerala.

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): Recently, there was a police firing against *adivasis* in Kerala where one *adivasi* died and many others are missing. The National Commission for Scheduled Tribes visited the places and they have asked for an inquiry into the incident. The Kerala Government is very adamant and does not want to order a judicial inquiry. ...(*Interruptions*)

SHRI E. AHAMED : Sir, I may also be permitted to speak on this. ...(*Interruptions*)

MR. SPEAKER: Shri Ahamed, I will allow you to associate yourself.

...(*Interruptions*)

SHRI E. AHAMED: Sir, I am not associating but I am dissociating because the hon. Member is misleading the House with half-truths and untruths. Everybody is sympathising with *adivasis* but Shri Radhakrishnan is maligning the State Government in that pretext. ...(*Interruptions*)

SHRI VARKALA RADHAKRISHNAN: The police firing is quite unjustified. ...(*Interruptions*)

SHRI E. AHAMED : The present State Government has assigned land to *adivasis* but the previous Government of my friend's party did not give them even one acre of land. ...(*Interruptions*)

SHRI VARKALA RADHAKRISHNAN : There is a hunger strike by a leader in the State. ...(*Interruptions*)

SHRI E. AHAMED : His own party Secretary has spoken about armed brutalities by some people in the name of *adivasis*. The State Government has shown sympathy towards *adivasis*.

SHRI VARKALA RADHAKRISHNAN : Sir, there is a hunger strike by an MLA, who is also the Secretary of the CPI (M) Legislature Party. He is staging a hunger strike in front of the Secretariat. ...(*Interruptions*)

SHRI E. AHAMED : His own Party Secretary has pointed out that they do not agree with the armed conflict of the *adivasis*. Therefore, the hon. Member speaking about it here is misleading. ...(*Interruptions*)

SHRI VARKALA RADHAKRISHNAN : The hunger strike has entered the fourth or the fifth day. So far, the Government has not taken any step. ...(*Interruptions*)

SHRI E. AHAMED : The question of ordering an inquiry is within the jurisdiction of the State Government. ...(*Interruptions*)